GOVERNMENT OF INDIA PERSONNEL,PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:3251 ANSWERED ON:14.12.2011 DEPUTATION BENEFITS Ganeshamurthi Shri A.;Tagore Shri Manicka

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

(a) whether an employee of an constitutional body/organisation sent on deputation by his parent office to any Central Government office without applying by himself is entitled to draw/enjoy the benefits during the deputation period as enjoyed by his colleagues in his parent office;

(b) if so, the details thereof and the relevant provisions of rules for the same;

(c) whether such rules could be relaxed in some exceptional cases to grant all benefits due in his parent office for the deputation period in addition to deputation allowance as he/she has been sent on deputation not on his own;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office. (SHRI V. NARAYANASAMY)

(a) to (e): The terms and conditions of transfer on deputation/foreign service of employees of Central Government/State Governments/Public Sector Undertakings/Autonomous Bodies etc, to ex-cadre posts under the Central Government are governed by Department of Personnel and Training O.M. No.6/8/2009-Estt.(Pay-II) dated 17/6/2010.

2. An employee on deputation may elect to draw pay of the deputation post or his basic pay in his parent department plus deputation allowance thereon plus personal pay.

3. Such allowances as are not admissible to employees of corresponding status in the borrowing organisation shall not be admissible to the officer on deputation even if they are admissible in the parent organisation.

4. The following allowances are to be decided by the borrowing and lending organisation by mutual consent (i) HRA/Transport Allowance (ii) Joining Time and Joining Time Pay (iii) TA (iv) Children's Education Allowance, and (v) LTC.

5. The employee will get DA as per his option depending on whether he has opted for the pay of his parent organisation or the borrowing organisation.

6. Medical Facilities will be as per the rules of the borrowing organisation. Except in the case of vacation departments, the deputationist will be covered by the Leave Rules of his parent organisation.

7. Department of Personnel & Training may, in relaxation of these instructions, permit the borrowing authority to allow in addition to deputation (duty) allowance, under special circumstances, any special allowance attached to the post held by the employee in his/her parent Department, by suitably restricting the deputation (duty) allowance.